CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 249/MP/2026

Subject	:	Petition under Section 79(1)(c) and (f) read with Sections 38(2)(b) & (c) and 40(a) of the Electricity Act, 2003 seeking compensation (along with interest) for generation losses suffered by Gorbea Solar Pvt. Ltd. due to delay in operationalisation of the GNA and construction of the transmission system required for evacuation of power by the Respondents.
Petitioner	:	Gorbea Solar Private Limited (GSPL)
Respondent	:	Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Nitish Gupta, Advocate, GSPL Ms. Nipun Sharma, Advocate, GSPL Ms. Ranjitha Ramachandran, Advocate, PGCIL Shri Aneesh Bajaj, Advocate, PGCIL Ms. Prerna Priyadarshini, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing and was accordingly adjourned. However, the learned counsel for the Petitioner submitted that despite being granted multiple opportunities, the Respondents have yet to file their replies. Learned counsel further submitted that due to the delay in operationalisation of GNA and the readiness of the transmission system required for the evacuation of power, the Petitioner is compelled to evacuate power under T-GNA and has been suffering significant monthly generation losses. Accordingly, the learned counsel submitted that the Respondents be granted only a final opportunity to file their replies, if any.

2. The learned counsel for the Respondent, PGCIL, sought, as a last opportunity, four weeks' time to file a reply in the matter.

3. The learned counsel for the Respondent, CTUIL, submitted that CTUIL's reply was ready and sought liberty to file/upload it on the e-filing portal during the course of the day.

4. Considering the above, the Commission granted the Respondents a last opportunity to file their replies, if any, within four weeks with a copy to the Petitioner,

who may file its rejoinders, if any, within two weeks thereafter. The Respondent, CTUIL, was also directed to furnish the information sought, vide the Record of Proceedings dated 24.6.2026, along with its reply and/or by way of an additional affidavit.

6. The Petitioner is directed, to furnish, on an affidavit, within two weeks, the present status of effectiveness of its GNA.

7. The Petition will be listed for hearing on **10.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)